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THE INSTITUTE OF
Company Secretaries of India
भारतीय कम्पनी सचिव संस्थान
IN PURSUIT OF PROFESSIONAL EXCELLENCE
Statutory body under an Act of Parliament
(Under the jurisdiction of Ministry of Corporate Affairs)

MCA: 2019

30th September, 2019

Shri Injeti Srinivas, IAS
Secretary to Government of India
Ministry of corporate Affairs
Shastri Bhawan
New Delhi - 110 001

1328
30/09/2019

Sir,

Subject: Extension of last date for filing of DIR-3 KYC under the Companies Act, 2013

As you are kindly aware that in terms of the provisions of Rule 12A of the Companies (Appointment and Qualification of Directors) Rules, 2014, every individual who holds a Director Identification Number (DIN) as on 31st March of a financial year is required to submit e-form DIR-3-KYC to the Central Government on or before 30th September of immediate next financial year.

In this regard, we wish to bring to your kind notice some of the practical difficulties which are being faced by the directors and professionals in filing DIR-3 KYC:

(i) login MCA portal
(ii) pre-scrutiny of form DIR-3 KYC
(iii) generation of OTP
(iv) ceiling of 10 KYC from one login per day
(v) use of special characters in the form

As a consequence, the directors are not able to file their KYC by due date i.e. 30 September, 2019. Considering this, we request to kindly consider granting extension of time for filing the DIR-3 KYC without levying any fee.

We shall be happy to provide any further information or clarification that may be desired in this regard by your good office.

Thanking You

Yours faithfully

(CS Samir Raheja)
Director